

CCA 118/04

1.2.05

Hon. Mr. Justice S.R. Singh, V.C.

Hon. Mr. S.C. Chaube, A.M.

Heard Sri D.C. Saxena, learned
counsel for Respondents.

Order passed by the Tribunal has
admittedly been complied. In the
circumstances learned counsel for
applicant does not press this Contempt
Application.

Accordingly, the contempt
application is dismissed and
the notices stand discharged.

Shank
A.M.

anj
V.C.

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